

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**CP/310/00001/2018 in OA/310/00892/2007**  
**Dated Thursday the 7<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE MS. BIDISHA BANERJEE, Member(J)  
&  
HON'BLE MS. B. BHAMATHI, Member (A)**

K. V. Venkatachalam,  
Retd. Asst. Postmaster,  
5/530, Postal Colony, Phase – II,  
Perur Chettipalayam, Perur,  
Coimbatore 641010. ....Applicant / Applicant

(Party in person)

Vs

Sri. M. Sampath,  
The Chief Post Master General,  
Tamil Nadu Circle, Chennai 600002. ....Respondent / Respondent

By Advocate Mr. K. Rajendran

**ORAL ORDER**

**(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))**

None appears for the applicant. This CP has been filed against the respondents in OA 982/2007 for alleged non-compliance of the order of this Tribunal dated 07.05.2009.

2. Learned counsel for the respondents submits that a consideration was given to the applicant in accordance with the order of this Tribunal in the OA. His claim was rejected and he feels that there is substantial compliance of the directions of the Tribunal and the new order gives fresh cause of action.

3. In view of the above submission, we are of the view that no case for contempt has been made out. Accordingly, the contempt proceedings are dropped and the CP is closed. Notices of contempt, if any are discharged.

**(B.Bhamathi)**  
**Member (A)**

SKSI

**(Bidisha Banerjee)**  
**Member(J)**

**07.06.2018**